

ITEM NO.44

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 3802/2023

STATE OF ANDHRA PRADESH & ORS.

Appellant(s)

VERSUS

GUTHA GUNASEKHAR & ORS.

Respondent(s)

(IA No.105029/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.105028/2023-EX-PARTE STAY)

Date : 17-05-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Jaideep Gupta, Sr. Adv.  
Mr. S Niranjan Reddy, Sr. Adv. (N/P)  
Mr. Mahfooz Ahsan Nazki, AOR  
Mr. Polanki Gowtham, Adv.  
Mr. K.V. Girish Chowdary, Adv.  
Mr. T. Vijaya Bhaskar Reddy, Adv.  
Ms. Rajeswari Mukherjee, Adv.  
Ms. Niti Richhariya, Adv.  
Ms. Akhila Palem Ramireddy, Adv.  
Mr. Sahil Raveen, Adv.  
Mr. Gibran Naushad, Adv.  
Mr. Shivank Pratap, Adv.  
Mr. Lakshmikanth Reddy Desai, Adv.

For Respondent(s)

Mr. Shyam Divan, Sr. Adv.  
Mr. Sravan Kumar Karanam, AOR  
Ms. Medha Singh, Adv.  
Mr. P. Santosh Kumar, Adv.  
Mr. Mohit K Jakhar, Adv.  
Mr. Akshay Mann, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable in the month of October 2023.

Appearance is entered on behalf of respondent nos. 1 to 13 and hence, notice need not be served on them.

The other respondents will be served by all modes, including *dasti*.

In the meanwhile, there will be stay of the direction given in the impugned judgment with regard to penalty/compensation, subject to the appellants depositing an amount of Rs.25,00,00,000/- (Rupees twenty five crore only) with the authorities within a period of eight weeks from today.

The deposit will be subject to the outcome of the present appeal.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)